



CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judi.)

FROM No. 4 (SEE RULE 42)

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		· 10.,	26.7.02	Heard Mr. B. Malakar, learned
		a style		y counsel for the applicant and also
		•		Mr. A.Deb Roy, learned Sr. C.G.S.C.
		· · · · · · · · · · · · · · · · · · ·	· (for the Respondents.
, 5)		List on 12.8,2002 for admission
		· .		Y .
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)	(Member Vice-Chairman

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12.8.02 Mr. B. Malarka, learned counsel for the applicant wants the matter to be adjourned. Accordingly, the case is adjourned. List again on 16.8.2002 for admission.

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16.8.02

Heard Mr.B.Malakar learned counsel for the applicant and Mr.A.Deb Roy. Sr.C.G.S.C. for the Respondents.

Application is admitted. Call for records. Returnable by four weeks. List on 6.9.02 for hearing.

The learned counsel for the respon-dents wants to hear the case after 15 days. He assured that within the 15 days the applicant will not be disturbed from his present post.

List on 6.9.02 for hearing.

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6) 9, Pass over to 9.9, 2002

9.9.2002

Heard the learned counsel for Hearing concluded. parties. the Judgment delivered in open court, kept in separate sheets. The application is dismissed. No order as to costs.

Vice-Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

DATE OF DECISION. 9.9.2002 APPLICANI'(S) Shri Nripendra Deka Mr B. Malakar and Mr R. Das ADVOCATE FOR THE APPLICANT(S _VERSUS_ The Union of India and others RESPONDENT(S) Mr.A. Deb Roy, Sr. C.G.S.C. ADVOCATE FOR THE RESPONDENT (S) THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE

- Whether Reporters of local papers may be allowed to see 1. the judgment ?
- To be referred to the Reporter or not ? 2.
- Whether their Lordships wish to see the fair copy of the 3. judgment ?
- Whether the judgment is to be circulated to the other 4.Benches 3

Judgment delivered by Hon'ble Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No.214 of 2002

Date of decision: This the 9th day of September 2002

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

Shri Nripendra Deka,
Telgraphman under CS/CTO,
Panbazar, Guwahati.Applicant
By Advocates B. Malakar and Mr R. Das.

- versus -

- 1. The Union of India, represented by the Chief General Manager, Bharat Sanchar Nigam Limited, Ulubari, Guwahati.
- 2. The Divsional Engineer (Admn.), Office of the General Manager, Bharat Sanchar Nigam Limited, Kamrup, Guwahati.Respondents
 By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

ORDER (ORAL)

CHOWDHURY. J. (V.C.)

This is an application assailing the order dated 18.3.2002. On successful completion of the Initial Course Training of Telecom Mechanic at CTTC, Guwahati from 1.7.1996 to 23.8.1996 the applicant was appointed Telecom Mechanic on temporary basis in the pay scale of Rs.4500-125-7000 nad posted at Hatigarh Exchange under the D.E.(OCB), Dispur against sanctioned а post. The legitimacy of the said order was assailed in O.A.No.137 of 2002. This Tribunal by order dated 1.5.2002 disposed of the said O.A. directing the applicant to submit a detailed representation for consideration of his case by the authority. Thereafter the applicant filed

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Application which was registered and numbered as R.A.No.2 of 2002 for review of the order dated 1.5.2002 in O.A. No.137/2002. In fact there was no scope for review under Section 22(f) of the Administrative Tribunals Act, 1985. However, the authority was directed to dispose of the representation of the applicant. On the same issue the applicant has again preferred the present application assailing the aforementioned order of transfer. It seems on the same issue the applicant has been filing one application after another which was disposed of by the Tribunal by order dated 1.5.2002.

- 2. The respondents submitted their written statement and stated that the representation of the applicant was finally disposed of vide order dated 1.8.2002.
- I have heard Mr R. Das, learned counsel for the applicant and Mr A. Deb Roy, Sr. C.G.S.C. at length. In the written statement the respondents have also stated that by the impugned order dated 18.3.2002 the applicant was posted at Hatigarh Exchange since there was no vacancy of Telecom Mechanic at CTO, Guwahati. The applicant further pressed his claim for being posted at CTO, Guwahati on the score that the by the transfer order the respondents sought to curtail the trade Union activities of the Union of which the applicant is the Chairman. The respondents stated that as per the policy, transfer of an officer, attached with Unions, from one office to another in the same station/Headquarter would not hamper the trade union activities.
- 4. I have given my anxious consideration in the matter. On overall consideration of the matter no illegality is discernible in posting the applicant at

W

Hatigarh Exchange on promotion.

5. The application is accordingly dismissed. There shall, however, be no order as to to costs.

(D. N. CHOWDHURY) VICE-CHAIRMAN

nkm :



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH : GUWAHATI.

original Application No. 2/4 /2002.

Nripendra Deka

... Applicant

Vs.

Union of India

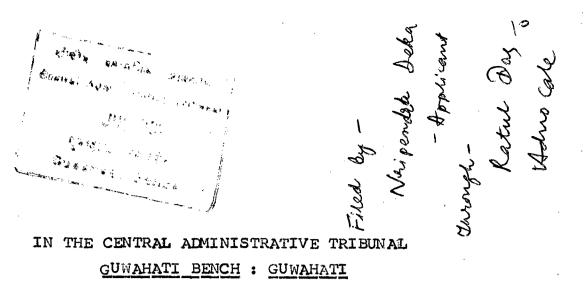
... Respondents

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Filed -

Advocate.



An application under Section

19 of the Central Administrative

Tribunal Act, 1985.

Date of filing:

Regn. No.

.... **A**00

JUL 2002 मुबाह्यको स्थापकाट

Gawahati Henca

Sri Nripendra Deka,
Telegraphman, under CS/CTO/
Panbazar, Guwahati.

..... Applicant

Vs.

Union of India & Ors (Telecom)

... Respondents

- 1. Particulars of the applicant:
- i) Name

- : Sri Nripendra Deka
- ii) Father's Name
- : Late
- iii) Designation and office which
- : Telegraphman under CS/CTO/ Panbazar, Guwahati.

employed.

- iv) Address for Service : -doof notice.
- 2. Particulars of the :
 Respondents.
- i) Name & designation: Union of India, Represented by
 the Chief General Manager, Bharat
 Sansar Nigam Lt. S R Bora Lane,
 Ulubari (2) Divisional Engineer
 (Adm) office of the GM/BSNL/Kamrup,
 Guwahati.
- ii) Office address of : As above the respondents
- iii) Address for Service: As above of notice.

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3. Particulars of the order against which the application is made:

Order No. GMT/Estt-301/01-02/344 dated 18.3.2002.

4. Jurisdiction of the Tribunal

The applicant declares that the subject matter of the application is within the jurisdiction of this Tribunal.

5. Limitation:

The applicant further declares that this application is within the limitation prescribed under section 21 of the Act.

6. Facts of the Case:

- The applicant was working as Telegraphman under the respondent No. 2 and is presently posted at Central Telegraph office, Panbazar, Guwahati. The applicant is a Trade Union Activist and is the elected President of the NUTE Line Staff & Gr. D and the acting circle Secretary of Assam Circle of the NUTE LS & Gr. D.
- Dut the Respondent authority on the pretext of a departmental enquiry kept the promotion withheld for which the applicant came before the Tribunal filing an OA which was registered and numbered OA 301 of 2002. The Hon'ble Tribunal vide order dated

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Bushes too name of the JUL Transport of the Commission of the Comm

11.7.2001 allowed the application and then only the case of the applicant for promotion was considered.

13.3.2002 issued the promotion order promoting
the applicant to the post of Telecom Machanic
retrospectively w.e.f. 17.8.99. By the same order,
the applicant has been posted in Hatigarh Exchange
under D.E. (OCB)/Dispur against a Sanctioned post.

A copy of the order is annexed hereto this application and marked Annexure - A.

- iv) That the applicant begs to state that the Respondent no. 2 vide order dated 6.10.99 issued promotion order to a number of similarly situated person some of whom were junior to the applicant.

 They are -
 - (a) Sri Dulal ch. Baishya
 - (b) sri R K Barua
 - (c) Sri Gobinda Talukdar
 - (d) Sri Rohit ch. Das
 - (e) Sri Prafulla ch. Deka

All these persons were posted under CS/CTO panbazar bringing them from outside. Now that the promotion order of the applicant has been belatedly issued the applicant has been shunted out from his original place of work. although there is vacant posts of Telecom mechanics at CTO.

Nochg

A copy of the said order is annexed hereto this application and marked Annexure - B.

- more than 10 such phone mechanics have been kept engaged by the Respondent No. 2 in administrative work, under him. This matter was brought to the notice of the authority by the Union side but no action has yet been taken.
- vi) That the applicant respectfully submits that transfer being an incident of service and the applicant cannot challenge such order if it is done in the interest of service. But the present case will not come within that purview for the reasons that
 - a) Junior persons have been allowed to work at cTo transferring the applicant to a newly sanctioned post even in the face of existing vacancy Further some phone mechanics have been kept engaged by the respondent no. 2 in administrative work.
 - b) The transfer order is, therefore, intentional and malafide.
- vii) That the applicant has been a trade Union Activists.

 He was All India Joint General Secretary of the

 National Union of Telegraph Employees, Line Staff

The second of th

and Group D. With the creation of BSNL, the humber of Unions are being reduced and only these Unions with larger numbers will survive and for that there will be head counting. The applicant who is presently elected as Chairman of NUTE LS & Gr. D and Acting Secretary, Assam Circle is being sent out to curb his activities. Under the instruction of DOT elected an Office bearer of a Trade Union is not disturbed during his tenure as such Office bearer. But in the present case this has been violated. The transfer order is, therefore, punitive.

A copy of DOT's instruction is annexed hereto for perusal by the Hon'ble Court as Annexure - C.

viii) That so far posting of the applicant on promotion as phone Mechanic is concerned, it is stated that it is not a routine promotion. It is promotion in the restructured cadre which is created as a result of merger of one Group - D and one line staff. The employee in such restructured cadre gets only the pay scale. Therefore, the applicant cannot be sent out to a newly sanctioned post. The respondent authority has transferred him out of grudge because of the fact that the posting which was required to be made on 6.10.99, was denied the same on some vague grounds and only as per court's order the applicant has been given the posting and posted elsewhere.

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ix). That the DOT vide letter No.272/94-TE. II(iv) dated 31.8.94 has laid down the guideline to be followed in the matter of officiating arrangement in respect of restructured cadre Phone Medhanics. In this letter, it has been provided -

"(C)(i). It may so happen that some of the senior officials either in the basic grade or in BCR/OTBP Grade in a particular station may not be working in a NT area whereas a junior in the list might have been considered for officiating in the first instance by virtue of his occupying a NT Post. In such cases, if any representation is received from the senior official concerned, such representation can be considered favourably, if the official can be accommodated by replacing the juniors most official already officiating/occupying the restructured cadre post as that station as per the first order. No transfer from one station to another should be restored for such officiating/occupying arrangement. (Circulated by AGMT/Trivandrum).

A copy of the letter is annexed hereto and marked as Annexure -D.

(x) That the applicant has submitted a representation which has not been disposed as yet inspite of CAT's order. In the event of his transfer the activities

Ndeng

of the Union will suffer. The CTO being the Headquarter of all lines staff and Gr. D. they could not be mobilised to keep the registration of union in tact. This has been brought to the notice of the authority by the central union leaders which may kindly be seen.

A copy of the representation is annexed hereto

and marked Annexure - E together with CAT's order and the recommendation as annexure - E & E1

Legal ground.

The applicant's transfer cannot sustain on the ground -

- (i) Persons junior to him have been retained in the Headquarters and the applicant sent out to a newly sanctioned post.
- (ii) by the transfer order it is sought to curtail the trade union activities of the union of which he is the Chairman and the circle Secretary. The transfer order being malafide and punitive the same is required to be set aside.

8. Relief Sought.

Under the circumstances, the order dated 18.3.02 so far it relates to the posting of the applicant at Hatigarh Exchange be set and do and the applicant be allowed to work at CTO Office.

9. Interim Order.

Pending disposal of the application, the impuged order dt. 18.3.02 may be suspended.

NAMA

9.

10 · Remedies Exhausted.

The applicant declares that he has availed remedies available to him.

Matter not pending before any other Court or <a href="https://doi.org/10.1007/journal-10.1007/

The applicant declares that the subject matter of this application is not pending before any other court of Tribunal.

12. Particulars of I.P.O.

No. of the IPO 76-576616

Name of issuing post office Grunhali

post office which payable Grunhali

13. Particular of Index.

An index in duplicate containing details of documents relied upon is enclosed.

- 14. List of Annexures:
 - a) Annexure A the order impugned
 - b) Annexure B, the Promotion order retaining, juniors in the Hq. drawn from out-side.
 - c) Annexure C DOT's instruction.
 - d) Annexure D representation.
 - e) Annexure E CAT's Order.
 - f) Annexure E, recommendation.

Wong

9.

V E R I F I C A T I O N

I. Shri Nripendra Deka, the applicant above named do hereby verify that the statements made in paragraphs 1,2,3,4,5,6 (1,II, V, W6, VII) 7,8,9,10,11,12,13,14 are true to my knowledge and those made in paragraphs 6 (III, IX, VIII) being matter of records are true to my information derived there from which I believe to be true and the rest are my humble submission.

Niegenden Della signature.

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where is representated and reger (bsnl) wasterf for rich, gowahati-781 607.

Memo No. GMT/EST-301/301-'02/344, Dated at Guwahati-7, the 18Th March, 2001

OTTC, Bharalumukh, Guwahati from 01-07-96 to 23-08-96, Shri Nripendra Deka, T.Men is, hereby appointed as "Telecom. Mechanic" on temporary basis in the pay scale of Rs. 4500-125-7000/- p.m. plus usual allowances as admissible to the BSNL Employees, welfrom 17.08.1999 and posted in Hatigarh Exchange under D.E. (OCB)/Disput against the sanctioned posts.

(N.BHASKARAN))
Divisional Engineer (Admin')

Copy to:

The Chief General Manager(BSNL), Assam Circle, Guwahatisfor favour of information.

The DE/CTO, Panbazar. He is requested to release the official under infimation to all concerned.

The D.E.(OCB)/Dispur. He is requested to intimate the date of joining as soon as the official reports.

The Officials concerned (DE/CTC)

Service Book/Personal File of the officials.

The in-charge, Hatigarh Exchange.

E-3.

Spare.

For GM(BSNL)/Kamrup/GH-7

contitled

L Ders

DEPARTMENT OF VELECONSULTCATIONS OFFICE OF THE GENERAL HAVACUR, TELECOMMUNICATIONS KAHRUP TOLECOH, DISTRICT CUMAINTI::781 007

Memo To. GMT/EST_301/199_2000/116 Onted at Quwahati_7, the 6th October

partial modification to this office Nemo No. CHIT/EST /89 Dtd. 45.09.99 , the following orders are issued by handing place of posting.

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	01	(28)	Hari Charan Nath Teleg	DE(CTO)/GH.	SDOT/Kam.S Changsari	DOT/K	ım.
)2)3,	(29 (30) } }	Bipin Ch. Baishya -do- Jogen Ch. Kalita -do-	-do-	SDOP/Kala. SDE(Elec) I/D.		
)4)5	(31)	Mahadev Das _do_ Chandra Kt. Kakati BCR/Pe	-do- on DE(MW/Mtc.)	SDOP/Kala. DE(Instln)	DE (In	5 t
)6	(35	11	Sushim Ch. Sarma Teleg.M	an DE(CTO)/GH.	_do_/	tln.) 200-R -do-	j.
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Divisional Engineer (Admin) O/O the G.M.T.D. Quwahati

/(Installation/Kaurup/SH)/(MW_Mcce_)

O ANNEXURE CI

FEDERATION OF NATIONAL

ATIONAL TELECOM ORGANISATIONS.

T-16, ATUL GROVE

NEWDELHI 110001.

To All FWC Members, All Circle Secretaries, FNTO Affiliates.

Dear Colleagues,

A compilation of instructions on trade union facilities released by the Department of Telecomposition vide its no:10-12/87-SRT dated 5.5.87 is enclosed for your reference.

This compilation incorporates all the modified and new instructions issued by the Department from time to time. It is an uptodate one keeping all instructions issued till 31.3.1987.

I am sure that this compilation will help you in all respects in your day to day discharge of trade union activities.

I request you to take earnest steps to get additional copies cyclostyled at your end and circulate it to the Divisions/branches under your juris—diction, so as to equip the Divisional/Branch secretaries with the latest instructions and provisions on trade union facilities.

With best wishes,

Yours fratprnally,

TR. Venkataraman/ Secretary General.

All CIRCLE SECRETARIES TO NOTE

- Please ensure proper and timely remittance of quota/ foreign service fund of Re.1/- and PTTI Affiliation fee to Sri.R.C.P.Singh, Financial Secretary, FNTO.
- 2. Please respond to the request of the Federation by sending the list of branch secretaries of your jurisdiction to enable the Federation to despatch the Journal.
 - regarding the representation of the FNTO in quality Circle at various places.
- 4. PLEASE KEEP YOUR RECORDS ON MEMBERSHIP OF FNTO AND BE IN READINESS TO ACCEPT THE VERIFICATION OF MEMBERSHIP.

/R. VENKATARAMAN/ Secretary General.

Ime com Des Latur Des Admo cate Pension contribution to be made by recognised unions in respect of serving Government employees on foreign service with them may be waived. The concession is limited to not more than two serving employees at a time. As regards leave salary contributions; no objection to waive them if the unions agree to bear the leave salary and if the employees concerned agree to forego their claim for leave from Government in respect of foreign service period.

(86-4/75-SPE-II dated 22,11,1975)

VI IMMUNITY FROM TRANSFER

- 1. a) Concession of immunity from transfers from the Head Quarters of recognised unions/Associations is applicable to their office bearers during the first year of their elections to the offices of Executive or General Secretary, Asst. Secretary and Financial Secretary for treasurer) of Class. III or Class. IV Union whether they are All India, the constitution and by-laws of the central union permit opening of such branches)
 - b) If there are several office bearers with the same designation the concession applies during the first year of the office to only one of each category, is. Chief excecutive or General Secretary, Secretary, Asst. Secretary and Financial Secretary (or treasurer) as may be nominated by the Unions.
 - office bearers on promotion to higher posts.
 - d) With the mutual goodwill between the Union and the local officers and subject to the administrative convenionce, the office bearers elected to above said offices of the union may stay at the Head Quarters station even longer than one year.
 - e) If the office bearers working at other stations are elected to these offices, ie. chief exceputive or General Secretary, Secretary, Asst. Secretary and Financial Secretary (or Treasurer) they may be brought on temporary transfer to the Head— may be retained there even for longer them. one year but with the goodwill between the unions and the local officers and subject to administrative convenience only,
 - f) The concession are not guaranteed and cannot be claimed as a matter of right. They are always subject to administrative exigencies.

 (69-18/70-SPE-I dated 7.12.1970)

The orders regarding grant of immunity from transfers to union office bearers should be followed strictly except on administrative grounds. Bringing the chief excecutive of the unions to their head quarters should also be followed if an appropriate post in which the Chief Excecutive could be posted, is available (69-52/72-5PD. I dt23.3.73).

- ples laid down in the instructions on the cooncessions of immunity from transfer, a report should be sent to the Directorate indicating the circumstances under which it is not possible to extend the facility even in the first year of term of office with the Union.

 (69-52/72-SP). I deted 2.1.1974)
- of immunity from transfer may be granted for the 2nd year also to the office bearers of such of the Unions/ Associations whose constitution provides Conference/ elections in two years, instead of annually.

 (69-7/77-SPB-I dated 20.4.1977)

..contd..7..

ANNEXURE-

GOVERNMENT OF INDIA DEPARTMENT OF TELECOMMUNICATIONS OFFICE OF THE CHIEF GEHERAL MANAGER TELECOM 一位 KERALA CIRCLE, TRIVANDRIM

All Heads of SSAs, etc.

Kerala Circle.

No.STA/40-5/Rlgs/II/94(1)

dated at TVM the 29.2.96

Sub: Officiating arrangements in respect of restructured cadre Phone Mechanics - Issue of guidelines - reg

DOT, ND letter No.27-2/94-TE.II(iv) dtd. communicated vide COMT, Kerala Circle, Tletter No.ES/4-1/Rigs/94 dtd. 5.10.94

This office letter No. ES/4-1/Nlgs/94 dtd.10.9899 regarding Identification of New Technology angain

In continuation to this office letters cited above the following guidelines regarding implementation of the officiating arrangement against restructured posts of Phone Mechanics, are issued for further necessary action. Necessary arrangements may be made to give officiating in restructured cadre to the officials, who are positiving the duties, subject to the condition that they actually work in New Technology areas, as defined in 100 letter 10.27-10/93-TE.II dtd. 2.8.94 communicated vide CON Telecom, Kerala Circle, Trivandrum letter No. EG-4-1/Rice/04 drds 10.8.94 identifying New Technology areas.

IDENTIFICATION OF OUT ICTAIN WOLLTHIN IN MI

The officials in the form really coffice Wireman presently working in His areas as indicated in CGMT, Trivandrum letter No. FS/4-1/Rlgs/94 dtd. 10.8.966 may be identified. To facilitate this identification, all such officials should be listed as follows:-

- (a) | Serial Number
- Name of the official
- 🖟 🖟 Designatión

me Copy Ders Patul Das Auro cate

- (d) Whether the post occupied by him is identified
- (e) Whether the official is eligible to officiate as per conditions laid down in this circular.
- 2.2 Only Linemen/Wiremen eligible for Thone Mechanic appointment can be considered for officiating arrangements in the New Technology post as peresentority.
- 2.3 NOTE: Since the scale of OTBP Linemen/Wiremen is less than the Fhone Mechanic scale, these officials are also eligible to officiate.
- 2.4 (a) List all eligible officials as mentioned in the above paras who are occupying the MT posts as per limit their peniority.

officials as per seniority and to the extent vacant posts are available on as iswhere is basis. Among them, basic grade officials will be on officiating arrangement. The BCR officials compying Mr posts will not be disturbed. A list of such officials who are occupying new technology posts, and are included in one of the sanctioned vacant posts, will be kept on record with the dates from which they are occupying the Mr position (Refer prescribed format in Annakure). They will not be given any momentary benefits until any order someony thereto is received from Mr postorate.

Case-1 | Thurbor of officials more than number of posts

All the basic cadre OTBP officials occupying NP posts and falling within the range of vacant posts will be streight away placed on officiating order on a is where is basic without any disclarated. All the BCR officials occupying II posts and fall within the field of consideration in the list will be apalt with as per note under para 2.4(a) above.

Case-2 | Number of posts hore than number of officials

The unfilled vacant posts can also be considered for officiating/occurving arrangement by left out

senior most officials who are not accomplishing MI posts but otherwise eligible. This can be done subject to, the condition the conjournable eligible officials are builtable for performing the duries of the MI post. However, There should not be any shifting from one station to another for such officiating/occupying arrangement.

officials either in the basic grade or in WR/OTEP grade in a particular station may not be working in a NT area whereas a junior in the list might have, been considered for officiating in the first instance by wirtue of his occupying a NT post. In such cases, if any representation is received from the senior official concerned, such representation can be considered favourably, if the official can be accommodated by replacing the junior most official already officiating/occupying the restructured cadra post in that station as per the first order. No transfer from one station to another should be resorted to for such officialing/occupying auraneement.

official or OTRP Linemen/Wiremen, then he/she nots officiating placement. If the claim we happens to be BCR official, a record of his occurancy of the NT: post from that date is kept as per prescribed format for the purpose of any future monetary benefit of There will not be any immediate monetary benefit or change in designation as in case above.

2.5 Filling up vacancies arising due to it onfor, attain

As and when any officiating official section his post'due to transfer/retirement, etc. weh vaccinated mayabe filled, if necessary by transferring the senior most official from list, in the same station, to the NT post. His/Her status in the I'm post as regards the officiating arrangement will depend upon his/her grade viz. basic are te/RCH/U-FF, as discussed in the earlier paras.

2.6 Posting after completion of Training:

(a) Whenever a trained official been in available for appointment in the restrictured sales, be clouded be accommodated in an audith a vacant part in that cadre if available at that the.

(b) If no vacant post is available, then the fo proceedure is suggested.

- (1) The junior most official officiating into occupying the new technology post should vacate the post for accommodating the trained official.
- (11) It is not necessary that the trained official should be posted only in the station/exchange in which the junior most gets reverted from or vacates the restrictured post. He may be accommodated at any place in the SSA as per the operational requirements and as decided by Head of SSA.

2.7 Formalities

To fulfil the technical formalities all such officiating arrangement should be at the first instance (1) for a maximum of 180 days.

The officiating arrangement will be authort to jusua verification like vigilance claurance/disciplinary clearance, etc. and provision of SC/ST reservation as per rulings.

- 2.8 If any senior officiating official refuses to go for restructured codre training when his/her turn comes, any reasons, he/she will be reverted immediately and will be barred from officiating arrangement again. Permament debarring can be relaxed to one year under exception nal circumstances by Head of one.
 - 2.9. The officiating can be commenced with immediate offect provided all the above conditions are fulfilled.

(V.R. REMADEVI) Anstt. General Hammer (Admin For Cost, Trivarden

Encl: As above

Copy to:-

ST-B Section

Estt. Section

HRD Section

o/o costr, Tvia.

(SEE RULE 42)

SEMTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

ORDER SHEET

Original applecation No.

Mise Petition No.

Contempt Petition No.

Review application No.

Applecants.

Mi pendra Della

Pespordant(s)

No. 1 9000

Advocate for the Applecant(s)

Advocate for the Respondat(s)

Caft.

Notes of the Registry

Date | Order of the Tribunal

15.5.02 I

This is an application praying for review of the order though in I fact the application is not a review application under the rules. IIII This is not an application for review but the same is for clearification lof our earlier order dared 1.5.2002. By the said order we dismissed the [application and directed the applicant ito make a detailed representation [before the authority narrating his grievances. If such representation is made, the respondents shall consider the same on its own merit by the authority. The dismissal of the applioation shall not preclude the responidents on considering the representa-Ition. If anyh representation is filed by the applicant the respondents shall consider the same on merit. The laphiousdon-deschus eranda, disposed September 15 Atmond at

Mailan Market

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SOLVICE CHATEWAY

your atuly sure rate

To !:
The Chief General Manager
Assam Telecom circle(BSNL)
Ulubari, Guwahati-781007:

'N 2002

THE WAR

dtd. 11-6-02

Sub: - Prayer for retention at CTO Guwahati

Sir.

I have the honour to state that I have been promoted as Teleco Mechanic (The Telecom Mechanic is the Restarcter cadre) and by the same order I have asked to join at Hatigaon Exchange and accordingly I have been released from the strength of CTO Guwahati.

1. Sir, in this-connection, I state that the staff reside in the meeting of the Departmental council of JCM held on 11.1.1994 decided the posts of Telecom Mechanics would be upgraded SSA wise/Telegraph Division wise and before entering the restructre cadre option was taken for willingness to move over to the restructered cadres and I was opted for traffic Division only.

2. I am the central office bearer of the Federation, present circle secretary of NUTE IS&Gr-D, Assam circle, Local secretary of CTO Guwahati branch and executive body member of All Assam Central, Semi-Central Karmachari Parishad from Telecom side.

3. As per DoT's letter No. 10-12/87-SRT dtd. 5.5.1987, the office bearers of the union be given some immunity in transfer matter.

4. Further, the recognisation of trade unions declared by BSNL are being given with higher number of members and BSNL decided transfer of Gr-C and Gr-D employees are deferred with effect from 01/06/2001 till the verification process is over, vide BSNL Lr.No. BSNL/1/SR/2000(Pt) dtd 11.7.01.

vide BSNL Lr.No. BSNL/1/SR/2000(Pt) dtd 11.7.01.

So, at this stage if I am transfered out of the head quarter my activity as an union effice bearer will suffer much. In that view of the matter my retention at CTO Guwahati may kindly be considered.

In that view of the matter my retention at CTO Guwahati may kindly be considered.

5. Some persons junior to me have been retained at CTO Guwahati on that ground that they were promoted in 1999, My promotion was delayed not for my fault but for the ommission of the Department. Totel 16 similar persons have been keept engaged under DE/CTO Guwahati and about 10 Telecom Mechanics are working in GMT, namrup office. In that view of the matter my retention at CTO Guwahatideserve consideration.

Under the above, I fervently request that my retention at CTO Guwahati may kindly be considered and order dtd 18, 3,02 may kindly be revised.

in this connection, I am enclosed a copy of CAT's order in O.A.No. 137/02 and No.R.A.2/02.

Enclosers: Two Copy pf CA. orders.

Yours Faithfully
(Nribendra Deka)
T/Mech, CTO Guwehata

In patril Das care

-20 -

ANNEXURE-E20



Bharat Sanchar Nigam Limited.

Department of Telecommunications

Office of the Chief General Manager, Telecommunications

Assam Circle, Ulubari, Guwahati – 781 007.

STES-13/20/PtIII/14

Dated the 11th June, 2002

To

The General Manager, Kamrup Telecom. District, Guwahati.

Kindly find enclosed a representation in original regarding retention at CTO, Guwahati, case of Shri Nripendra Deka, Telephone Mechanic, CTO, Guwahati alongwith enclosures i.e. order of Hon'ble CAT, Guwahati in OA No. 137/2002.

You are requested to do the needful and dispose of the case at

Enclo: 'a:a:

your end.

(T. Mag)

Dy. G.M (Admn)

Your Copy Natur Dur Harvinte

S1252

ANNEXURE-E2-1

BHARAT SANCHAR NIGAM LIMITED

(A GOVERNMENT OF INDIA ENTERPRISE) 21 213-Indraprastha Hotel, Ashok Road

New Delhi-110 001

No. BSNL/1/SR/2002

Dated 24 - 6 - 2002

To

The Chief General Manager Telecom. Cucle Assam

Ganhati

Subject: Redressal of grievances of National Union of BENIL World's Association / Federation, BSNL.

Kindly find enclosed a copy of the letter No 4/NUTCHG /2002. Dated 03-06-02 from FNTO Union On the above subject.

It is requested that the matter may be examined and your detailed parawise comments: furnished at the earliest.

Enclo. As above

(OP Moglia)

L. Jr. DDG (SR), BSNL HQs.

Your Copy Dur,



President -

K. VALLINAAYAGAM.

General Secretary

(emaitvallinaayagam82@hotmail.com)

REQUEST FOR CANCELLATION OF TRANSFER FOR

in continuation of my personal discussion with you on 20.6.2002 on the above subject. . I request you to arrange for the concellation of the transfer orders issued to the Wrigen Deke TP. MIRSHLY. Assem Cirble Gunchati. out of place to pointent that when other Officials have been retained at CTD, Guahati on this P.M. posting, Shri M. Deta has been disturbed with some motive as explained to you in The state of the s

Once again I request to intervene and cause cancellat of the above transfer.

with regardse gard

Yours faithfully.

(K VALLINAYASAR) GENERAL SECRETARY BUDGHLL

Sn. N. Deh. Gy.

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(bed hole of) CENTRY ACADMENTED TV FROMINAL : COMPOSE BLACK.

URDER SHEET ;

Urginal No. Misc. Petition No. Contempt Petition No. Meview application No

Advocate for Respondent(s)

Notes of the Registry

14.5

ORDER OF THE TRIBUNAL

Present: The Hon'ble Mr.Justice D. N. Choudhury, Vice-Chairman.

This is an application assailing the legitimacy/ of the order dated 16.3.2801 posting the applicant at Hatigirh Exchange under ADMIN D.E. (OCB) /Dispur. By the aforesaid order the of temporary basis in the pay scale of 8.4500-125-7000/- on successful completion of Initial W/Course Training of Telecom Mechanic at CTTC, Sharalumukh, Guwahati from 1.7.96 to 23.8.96

and he was posted at Hatigarh Exchange under D.E. (OCB)/Dispur against the sauctioned posts.

The applicant by representation dated 5.4.2002 requested the Divisional Engineer (Admn.) to post him at CTO, Guwahati itself. In the said communication he has referred to an order where by 16 Telecom Machanic were allowed to stay at CTO, Guwahati.

Contd./2

ing for the applicant submitted that the applicant boing a protected workman and a Trade Union activist, he ought to have not been transferred. I have falso heard Mr.A. Dev Roy, learned Sr.C.G.S.C. for the respon-Upon hearing the learned Advocates for

the partices and on considering all the aspects of the matter I am of the considered opsnion that ends of justice will be met, if a direction is issued to the applicant to make a detailed representation before the authority narrating his grisvances. If such representation is made, the respondents shall consider the same on its oun merit and pass necessary o'rder thereon se per leutepe lieut

Mr. B. Malakar, learned counsel app

The application thus stands dismissed.

Sd/VICE CHAIRMAN

Aschou nillost (3) . अस. बाद्यकारी (न्याविक बाबा antial Administrative Tribune ক্রান প্রমাণনিত প্রাচিত্র wahati Bench, Gurahen

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Philip I Branch

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English Co.